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यूर समाचार
बिविधसूचना

नई दिल्ली; 9 अक्टूबर, 2019

का. शा. 3675(ब).—राष्ट्रपति, संविधान के अनुसार 371च के खंड (५) द्वारा प्रदत्त अधिनियम का प्रयोग करते हुए,
विशेष विवाह अधिनियम 1954 (1954 का 43) को, जिसे द्वारे इसके पश्चात् उक्त अधिनियम कहा गया है, निम्नलिखित
उपार्थिव के अधीन रहते हुए मिश्रित राज्य पर विनियमित करते हैं, अर्थात् :-

(i) मिश्रित राज्य में ऐसी किसी विधि के जो प्रदत्त में नहीं है या ऐसी किसी क्षेत्रकारी के जो अस्तित्व में नहीं हैं, के
संबंध में उक्त अधिनियम में किसी निर्देश का यह अर्थ लगाया जाएगा कि वह उस राज्य में प्रवृत्त तत्त्वमान विधि
या विवाहन तत्त्वकारी के प्रति निर्देश है:

परंतु यदि इस बारे में कोई प्रत्यक्ष उदर्ध रहता है कि ऐसा तत्त्वकारी कौन है या यदि कोई ऐसा तत्त्वकारी
कृत्यकारी नहीं है, तो केंद्रीय सरकार इस बारे में विनियमित करेगी कि ऐसा क्षेत्रकारी कौन होगा और इस संबंध
में केंद्रीय सरकार का विनियमित अंतिम होगा।

(ii) उक्त अधिनियम के उपबंध मिश्रित राज्य में उस तारीख को प्रवृत्त होंगे जो केंद्रीय सरकार, राजपत्र में
अधिशुचिता द्वारा, नियत करे :
In exercise of the powers conferred by clause (n) of article 371F of the Constitution, the President hereby extends the Special Marriage Act, 1954 (43 of 1954) (hereinafter referred to as the said Act), to the State of Sikkim, subject to the following modifications, namely:-

(1) any reference in the said Act to a law not in force, or to a functionary not in existence, in the State of Sikkim shall be construed as a reference to the corresponding law in force, or to the corresponding functionary in existence, in that State:

Provided that if any question arises as to who such corresponding functionary is, or if there is no such corresponding functionary, the Central Government shall decide as to who shall be such functionary and the decision of the Central Government in that regard shall be final.

(2) The provisions of the said Act shall come into force in the State of Sikkim on such date as the Central Government may, by notification in the Official Gazette, appoint:

Provided that different dates may be appointed for different provisions of the said Act and for different area in the State of Sikkim and any reference in any such provision to the commencement of the said Act shall be construed as a reference to the coming into force of that provision in the area where it has been brought into force.

Sd/-

RAM NATH KOVIND
President

MINISTRY OF HOME AFFAIRS
NOTIFICATION
New Delhi, the 9th October, 2019

S.O. 3675(E).—In exercise of the powers conferred by clause (n) of article 371F of the Constitution, the President hereby extends the Special Marriage Act, 1954 (43 of 1954) (hereinafter referred to as the said Act), to the State of Sikkim, subject to the following modifications, namely:-

(1) any reference in the said Act to a law not in force, or to a functionary not in existence, in the State of Sikkim shall be construed as a reference to the corresponding law in force, or to the corresponding functionary in existence, in that State:

Provided that if any question arises as to who such corresponding functionary is, or if there is no such corresponding functionary, the Central Government shall decide as to who shall be such functionary and the decision of the Central Government in that regard shall be final.

(2) The provisions of the said Act shall come into force in the State of Sikkim on such date as the Central Government may, by notification in the Official Gazette, appoint:

Provided that different dates may be appointed for different provisions of the said Act and for different area in the State of Sikkim and any reference in any such provision to the commencement of the said Act shall be construed as a reference to the coming into force of that provision in the area where it has been brought into force.

Sd/-

RAM NATH KOVIND
President